

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.202  
**CP(IB) 104 of 2020**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Leeboy India Construction Equipment Pvt Ltd  
V/s  
Aadnath Trade Wings Pvt Ltd

.....**Applicant**

.....**Respondent**

**Order delivered on: 10/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Aastha Avlani, Adv. Natasha Shah, Adv.  
For the Respondent : Mr. Shakti Mathews, Adv. Harsh N. Parekh, Adv.

**ORDER**

The applicant had not complied with the order dated 23 April 2024. The Ld. counsel for applicant could not explain whether the application was filed within the period of limitation. Both the parties are directed to submit a written statement on the debt due within a period of 7 days with compliance to the earlier order under reference.

List for further consideration on 09.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**